

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2090**  
TO BE ANSWERED ON 29.07.2022

**CRIME AGAINST CHILDREN**

2090: SHRI ARUN KUMAR SAGAR:  
SHRI RATTAN LAL KATARIA:  
SHRI RAMCHARAN BOHRA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) The number and nature of complaints lodged with the National Commission for Protection of Child Rights (NCPCR) regarding child exploitation along with action taken thereon during the last three years and current year, State/UT-wise;
- (b) Whether nodal officials have been appointed in the states to check maltreatment of children, if so, the details thereof and the extent to which they have been successful to check the same;
- (c) The details of various schemes being run for the safety of children involved in hazardous jobs/situations;
- (d) The amount spent under each schemes during the last three years, State/UT-wise;
- (e) Whether any strategy has been chalked out by the Union Government in consultation with State Governments to deal with crimes against children and if so, the details thereof; and
- (f) Whether Commission for Women is also playing any role to prevent juvenile delinquency and if so, the details thereof?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a): As per information received from the National Commission for Protection of Child Rights (NCPCR), NCPCR has received 7595 complaints across the country relating to child abuse / exploitation such as child sexual abuse, child marriage, child labour, physical and mental harassment under RTE Act, 2009, harassment under the Juvenile Justice (Care and Protection of Children) Act, 2015 etc. during the last three years, i.e., 2019-20 to 2021-22 and the current year 2022-23 (till June, 2022). The State/UT-wise details are given in Annexure-I.

The NCPCR has taken cognizance of these complaints under section 13 (1) (j) of the Commissions for Protection of Child Rights Act, 2005 and sent to the appropriate authorities in the concerned States/UTs for necessary action.

(b) to (d): The Ministry of Women and Child Development is implementing a centrally sponsored Scheme namely Mission Vatsalya Scheme through the State/UT Governments for supporting children in difficult circumstances. The scheme inter-alia provides for setting up of Child Care Institutions (CCIs) by the States/UTs either by themselves or in association with voluntary organisations. The primary responsibility for implementation of the scheme rests with the State Governments/ UT Administrations. The grant released under the erstwhile Child Protection Scheme [CPS]-Mission Vatsalya during last 3 years is Annexure-II.

Further, as per information received from the Ministry of Labour and Employment (M/o L&E) the Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 01.09.2016. The Amendment Act provides for complete prohibition of work or employment of children below 14 years in any occupation and process and adolescents in the age group of 14 to 18 years in hazardous occupations and processes. The amendment also provides stricter punishment for employers for violation of the Act and has made the offense as cognizable.

The Government is pursuing a multi-pronged strategy to eliminate child labour and has taken comprehensive measures which include legislative measures, rehabilitation strategy, providing right to free education and general socio-economic development so as to eliminate the incidence of child labour. The details of statutory and legislative measures, rehabilitation strategy and education are as under:

- i. Government has enacted the Child Labour (Prohibition & Regulation) Amendment Act, 2016 which came into force w.e.f. 1.9.2016.
- ii. Framing of Child Labour (Prohibition and Regulation) Amendment Central Rules.
- iii. Framing of model State Action Plan enumerating action points to be taken by respective State Governments and circulation of the same to all Chief Secretaries.
- iv. The Government is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour which has now been subsumed under Samagra Shiksha Abhiyan (SSA) Scheme.

The details of funds allocated and released under the National Child Labour Project (NCLP) scheme from 2019-20 to 2021-22 are as under:

(Rs. in Crore)			
S. No.	Year	Budgetary allocation (Final grant)	Fund utilized
1	2019-20	78.00	77.47
2	2020 -21	49.00	41.19
3	2021-22	20.00	18.45

(e) To safeguard children against sexual abuse and sexual harassment, Government has enacted the Protection of Children from Sexual Offences (POCSO) Act, 2012. The act defines a child as any person below the age of 18 years. The Act was further amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

Further the POCSO Rules, 2020 were also notified by the Ministry to protect the children from exploitation/violence and sexual exploitation.

(f) The National Commission for the Protection of Child Rights is working to prevent juvenile delinquency, not the National Commission for Women.

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**STATEMENT REFERRED TO IN PART (A) OF REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2090 TO BE ANSWERED ON 29.07.2022 ASKED BY SHRI ARUN KUMAR SAGAR: SHRI RATTAN LAL KATARIA: SHRI RAMCHARAN BOHRA INDICATING STATE/UT-WISE NUMBER OF COMPLAINTS RECEIVED IN NCPDR RELATING TO CHILD ABUSE / EXPLOITATION DURING THE LAST THREE YEARS AND THE CURRENT YEAR 2022-23 (TILL JUNE, 2022).**

Sr. No	States/UTs	2019-20	2020-21	2021-22	2022-23	Total
1	Andaman & Nicobar Islands	0	0	0	4	4
2	Andhra Pradesh	76	11	18	7	112
3	Arunachal Pradesh	32	2	10	0	44
4	Assam	21	22	20	1	64
5	Bihar	220	127	122	42	511
6	Chandigarh	4	0	3	2	9
7	Chhattisgarh	119	27	12	2	160
8	Dadra & Nagar Haveli and Daman & Diu	0	0	0	0	0
9	Delhi	203	104	104	26	437
10	Goa	2	1	1	6	10
11	Gujarat	74	21	22	3	120
12	Haryana	161	113	120	17	411
13	Himachal Pradesh	9	8	6	14	37
14	Jammu	7	5	5	1	18
15	Jharkhand	180	56	41	10	287
16	Karnataka	73	34	23	10	140
17	Kerala	19	26	11	4	60
18	Ladakh	0	0	0	0	0
19	Lakshadweep	0	0	0	0	0
20	Madhya Pradesh	177	80	89	28	374
21	Maharashtra	142	57	47	15	261
22	Manipur	1	1	1	0	3
23	Meghalaya	18	2	3	0	23
24	Mizoram	56	0	0	0	56
25	Nagaland	2	1	1	0	4
26	Orissa	67	26	31	4	128
27	Puducherry	1	4	6	0	11
28	Punjab	66	25	26	5	122
29	Rajasthan	151	133	97	29	410
30	Sikkim	14	1	0	0	15
31	Tamil Nadu	126	96	78	10	310
32	Telangana	116	43	37	14	210
33	Tripura	7	8	2	0	17
34	Uttar Pradesh	821	821	910	421	2973
35	Uttarakhand	33	15	16	0	64
36	West Bengal	84	29	47	8	168
<b>37</b>	<b>Other</b>	<b>14</b>	<b>8</b>	<b>0</b>	<b>0</b>	<b>22</b>
	<b>Total</b>	<b>3096</b>	<b>1907</b>	<b>1909</b>	<b>683</b>	<b>7595</b>

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## Annexure-II

**STATEMENT REFERRED TO IN PART (B)-(D) OF REPLY TO LOK SABHA UNSTARRED QUESTION NO. 2090 TO BE ANSWERED ON 29.07.2022 ASKED BY SHRI ARUN KUMAR SAGAR: SHRI RATTAN LAL KATARIA: SHRI RAMCHARAN BOHRA INDICATING STATUS OF GRANT RELEASED AND UTILIZED UNDER ERSTWHILE CHILD PROTECTION SCHEME [CPS]-MISSION VATSALYA DURING LAST 3 YEARS**

(In Lakh)

Sl. No.	Name of the State	2019-20	2020-21	2021-22
		Amount released	Amount released	Amount released
1	Andhra Pradesh	1373.53	1827.84	476.46
2	Arunachal Pradesh	1174.11	293.55	487.92
3	Assam	3363.95	3159.17	864.69
4	Bihar	1405.39	2203.71	2203.21
5	Chhattisgarh	2098.74	2281.81	1870.35
6	Goa	19.63	129.9	3.43
7	Gujarat	2146.27	2590.93	697.24
8	Haryana	2217.99	2391.14	931.24
9	Himachal Pradesh	1607.40	1457.39	1453.90
10	Jammu & Kashmir	1225.16	1490.55	1929.69
11	Jharkhand	1845.80	1425.26	1248.02
12	Karnataka	3290.45	2897.87	4252.11
13	Kerala	1519.74	1135.84	607.45
14	Madhya Pradesh	3052.72	3531.26	3057.44
15	Maharashtra	2449.63	3433.13	5467.46
16	Manipur	3102.72	3468.9	3606.76
17	Meghalaya	2241.71	2014.36	1005.91
18	Mizoram	2530.43	2243.71	1957.58
19	Nagaland	2085.95	2125.64	1842.69
20	Orissa	3541.66	3302.54	4019.15
21	Punjab	722.00	558.41	172.57
22	Rajasthan	3195.88	3221.96	1542.75
23	Sikkim	662.51	612.81	807.59
24	Tamil Nadu	14915.36	9636.91	7669.71
25	Telangana	1726.38	431.61	3850.65
26	Tripura	879.61	1075.65	977.46
27	Uttar Pradesh	4277.72	5235.63	4553.91
28	Uttarakhand	918.58	712.37	507.90
29	West Bengal	2815.10	4375.63	3970.45
30	Andaman & Nicobar Island	329.62	282.97	7.50
31	Chandigarh	0.00	169.21	162.83
32	Dadra & Nagar Haveli	193.97	55.96	142.98
	Daman & Diu	141.79		
33	Delhi	972.86	656.76	794.51
34	Lakshadweep	0.00	0	5.05
35	Ladakh		153.18	126.17
36	Puducherry	501.96	393.97	271.50
<b>Total</b>		<b>74546.32</b>	<b>70977.53</b>	<b>63546.23</b>

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